

**Reserve Bank of India  
Foreign Exchange Department  
Central Office  
Mumbai - 400 001**

**Notification No.FEMA.357/2015-RB**

**December 07, 2015**

**Foreign Exchange Management (Manner of Receipt and Payment)  
(Amendment) Regulations, 2015**

In exercise of the powers conferred by Section 47 of the Foreign Exchange Management Act, 1999 (42 of 1999) and in partial modification of its [Notification No. FEMA 14/2000-RB dated 3<sup>rd</sup> May, 2000](#), Reserve Bank of India makes the following amendments to Foreign Exchange Management (Manner of Receipt and Payment) Regulations, 2000 namely;

**1. Short title and commencement**

- i. These Regulations may be called the Foreign Exchange Management (Manner of Receipt and Payment) (Amendment) Regulations, 2015.
- ii. They shall come into force on the date of their publication in the official Gazette.

**2. Amendment to the Regulations**

In the Foreign Exchange Management (Manner of Receipt and Payment) Regulations, 2000, in the Regulation 5, after sub-regulation (2) (b) following shall be added at (c), namely:

‘Any other mode of payment in accordance with the directions issued by the Reserve Bank of India to authorised dealers from time to time.’

**(A.K. Pandey)  
Chief General Manager**

**Foot Note:-**

(i) The Principal Regulations were published in the Official Gazette vide G.S.R. No.397(E) dated May 5, 2000 in Part II, Section 3, sub-Section (i) and subsequently amended as under:-

GSR No. 772(E) dated September 29, 2003

GSR No. 53(E) dated February 2, 2005

GSR No. 343(E) dated May 29, 2013

GSR No. 479(E) dated July 12, 2013

GSR No. 322(E) dated May 07, 2014

GSR No. 931(E) dated December 31, 2014

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Government of India – Extraordinary  
– Part-II, Section 3,  
Sub-Section (i) dated 07.12.2015-  
G.S.R.No.935(E)